

REPORTS OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SECOND LOK SABHA

Seventieth Report

65



LOK SABHA SECRETARIAT
NEW DELHI

1960

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COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTIETH REPORT

(Second Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Seventieth Report.

2. The Committee met on the 5th September, 1960 for -

- (1) Classification and allocation of time for discussion of the Bills (vide Appendix).
- (2) Examination of the following Bills under Rule 294(1)(a) of the Rules of Procedure seeking to amend the Constitution -
 - (i) Constitution (Amendment) Bill (Amendment of Article 217) by Shri Ram Krishan Gupta.
 - (ii) Constitution (Amendment) Bill (Amendment of Article 316) by Shri Shree Narayan Das.

II. Classification and allocation of time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills.

Sarvashri Shree Narayan Das and Jhulan Sinha (who is also a Member of the Committee) attended the sitting.

4. After considering all aspects of the Bills, the Committee placed all the eight Bills in category 'B' and allotted time for each of the Bills as shown in column 5 of the Appendix.

III. Examination of the Constitution
(Amendment) Bills

5. The Committee postponed the consideration of the Bills.

IV. Recommendations

6. The Committee recommends that the categorisation and allocation of time to Bills by the Committee as shown in Appendix be agreed to by the House.

NEW DELHI;

The 6th September, 1960.
Bhadra 15, 1882 (Saka)

MUKAM SINGH